

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Gopal Juneja

FIR No: 129/2020

PS Preet Vihar

U/s 380/411/34 IPC

15.10.2020

The present bail application is received from the Jail Superintendent concerned through DLSA (East). The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Charanjeet, Id. LAC for the applicant/accused through VC.

HC Manoj from PS Preet Vihar. Reply of IO filed.

Accused is stated to be in JC.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 28.06.2020. It has been argued that the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 28.06.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the

period of custody, circumstances of case, no previous involvement of the applicant/accused, nature of offence in question and the age of the accused/applicant, accused/applicant **Gopal Juneja** is hereby granted bail on furnishing bail bond in the sum of Rs. 5,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -


1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. LAC for applicant on his E-mail and order be uploaded on the server.

Ld. LAC for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
KUMAR**

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DINESH KUMAR
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(DINESH KUMAR)
ACMM (EAST)/KKD/15.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Upasana Singh
FIR No: 566/2017
PS New Ashok Nagar
15.10.2020

The present application is received on the E-mail ID of the court. The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. Nitin Joshi Ld. Counsel for the applicant.
SI Parikshit/ IO of the case.

The IO submits that he became corona positive after the last date of hearing and therefore he could not conduct the investigation. Now he has been transferred from PS New Ashok Nagar.

In these circumstances, notice be issued to the SHO concerned to depute a new IO who shall conduct the investigation and shall file the report on NDOH.

List the matter for filing of the report on 29.10.2020.

**DINESH
KUMAR**

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(DINESH KUMAR)
ACMM (EAST)/KKD/15.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Ravi

FIR No: 333/2020

PS New Ashok Nagar

U/s 356/411/34 IPC

15.10.2020

The present bail application is received on the E-mail ID of the court. The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Naveen Singla, ld. counsel for the applicant/accused through VC.

HC R.B. Tomar from PS New Ashok Nagar. Reply of IO filed.

Accused is stated to be in JC.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case. It has been argued that no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

Custody of the accused is not required for further

investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the period of custody, circumstances of case, nature of offence in question and the age of the accused/applicant, accused/applicant **Ravi** is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused. Copy be sent to the Id. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/15.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Anil
FIR No: 381/2020
PS New Ashok Nagar
15.10.2020

The present application for calling Status report is received on the E-mail ID of the court. The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Ankit Kumar Sharma, ld. counsel for the applicant.

Reply is not received from the Jail.

Let notice be issued to the Jail Superintendent concerned to explain as to why the report was not sent as required. Explanation shall be filed in the court on next date of hearing.

In the meantime, Jail Superintendent concerned is directed to file the report/explanation as to why the accused is not released despite sending of release warrants from this court.

List the matter for filing of the report and further proceedings on 16.10.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/15.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Ajay @ Sunny
FIR No: 0226/2020
PS Preet Vihar
U/s 379/411/34 IPC

15.10.2020

The present bail application is received on the E-mail ID of the court. The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

None for the applicant.

HC Manoj from PS Preet Vihar.

Proceedings are conducted through VC.

HC Manoj has filed a reply of the IO. As per the reply, there is no such person in custody in the above-mentioned FIR.

In view of the aforesaid reply of the IO, the application is not maintainable and is therefore, disposed of as dismissed..

Copy be sent to the ld. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

DINESH KUMAR Digitally signed by
DINESH KUMAR ACMM (EAST)/KKD/15.10.2020
Date: 2020.10.15
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(DINESH KUMAR)

ACMM (EAST)/KKD/15.10.2020